



**Central Administrative Tribunal
Jammu Bench, Jammu**
Hearing through video conferencing

O.A. No.62/1083/2020

This the 1st day, Tuesday of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Sheikh Naseer Ahmaed, age 42 years,
S/o. Khazir Mohammaed Sheikh,
R/o. Pethburgh, Dialgam, Anantnag
Opp. J&K Bank ATM, Anantnag
Post Office: Janglat Mandi, Anantnag-192 101
.....Applicant
(Mr. Javed Ahmed Kawaosa, Advocate)

Versus

1. Jammu and Kashmir Service Selection Board through its Secretary Pin Code:180 012;
2. Chairman, Jammu & Kashmir Service Selection Board, Sehkari Bhawan, Rail Head, Jammu.-180 012..

..... Respondents

(Mr. Rajesh Thapa , DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

OA has been filed by applicant seeking the following reliefs:-

“a) Allow this original application directing the respondents to award 20 points to the applicant for participation in INDO-THAI Tennis Ball Cricket Tournament i.e. International Participation instead of only 10 points under the head Sports (national Participation).

b) Issue direction, Commanding the respondents to redraw the Selection List and show the applicant at the appropriate place after awarding him the points for participation in INDO-THAI Tennis Ball Cricket Tournament i.e. International Participation as having obtained 47.17 points in total;

c) Issue directions, commanding the respondents to forward the revised Selection List to the Commissioner/Secretary to Govt., Technical Education/Youth Services and Sports, Civil Secretariat, Srinagar/Jammu for further necessary action.”

2. Heard Learned Counsel for the applicant and Mr. Rajesh Thapa,

Learned Deputy Advocate General.

3. During the course of hearing, learned counsel for the applicant submits that his client would be satisfied if the respondents are directed to

treat this entire OA as a representation of the applicant and consider and dispose of the same by passing a reasoned and speaking order within a time bound manner.

4. OA is accordingly disposed of at admission stage by directing the respondents to treat the entire OA as representation of the applicant and consider and dispose of the same by passing a reasoned and speaking order within a period of one month from the date of receipt of copy of this order. There shall be no order as to costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

asvs